

DIVISION BENCH

ITEM NO.106 to 108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 13th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.106 – IA NO.118/2024 IN CP (IB) No.02/ALD/2023

NAME OF THE COMPANY	STATE BANK OF INDIA V/S ABHISHEK KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)
UNDER SECTION	95 IBC

ITEM NO.107 – IA NO.119/2024 IN CP (IB) No.03/ALD/2023

NAME OF THE COMPANY	STATE BANK OF INDIA V/S AMRESH KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)
UNDER SECTION	95 IBC

ITEM NO.108 – IA NO.120/2024 IN CP (IB) No.04/ALD/2023

NAME OF THE COMPANY	STATE BANK OF INDIA V/S VIVEK KUMAR SINGH (PERSONAL GURANTOR OF M/S PAWANSUT EARTH MOVERS INDIA PVT. LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta, Proxy for Ms. Shruti Malviya, Adv.: *For the SBI*

Sh. Amod K. Dalela, Adv. : *For the RP*

Sh. Udai Chandani with Sh. Tejas Singh, Advs. : *For Personal Guarantor*

-Sd-

-Sd-

ORDER

Ld. Counsels representing their respective parties are present.

1. Ld. Counsel representing the RP states that the objection to the RP report on behalf of the Personal Guarantor has been received by him. It is also stated that the RP in its report have recommended the admission.
2. Ld. Counsel representing the RP therefore, seeks and is granted three weeks time to file the rejoinder thereto, with an advance copy to be supplied to the opposite sides.
3. Let the matter be adjourned for further hearing on 4th June, 2024.
4. The photocopy of this order be placed on record in all the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

13th May, 2024

Kavya Prakash Srivastava
(Stenographer)